

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

ON MEMO

For Hearing.

16/9

Bench

Dr. 21. 9. 02

for hearing.

Order dated 25. X. 2002.

On the prayer of the learned counsel for the applicant, the matter is adjourned to 01. 11. 2002 w/ a last chance. No further time will be allowed.

~~Subhash~~
Vice Chairman

~~Y~~
Member (S)

Order dt. 01.11.02

Despite repeated calls, none appears for the Applicant nor has any prayer been made for adjournment. None also appeared for the Applicant on 17.09.02, 21.10.02 and 25.10.02. In the said premises, this Original Application is dismissed for default. No costs.

Send copies of this order to the Applicant and also to the Respondents. Free copies of this order be also handed over to the learned Sr. Standing Counsel appearing for the Respondents.

~~Subhash~~
(B. N. SGM) 1/11/2002
VICE CHAIRMAN

~~Subhash~~
(M. R. MOHANTY)
MEMBER (JUDICIAL)

copy of order
sent to all parties
and copies of said
order should be
given to both counsels.

~~Subhash~~
1/11/02
Co

17/10/02